regarding implementation of clause 8 of the Memorandum of Settlement signed with Bodo group relating to granting of Scheduled Tribes (ST) (Hills) status to Bodo Kacharis living in Karbi Anglong and N.C. Hills Autonomous Councils Area was taken up with the National Commission for Scheduled Tribes (NCST). The said proposal was not supported by the NCST in its original form. The State Government has been requested to provide more details.

(b) An Expert Committee has been set up *vide* Ministiy of Home Affairs Order dated 26th February, 2014 under the Chairmanship of Shri G.K. Pillai, former Union Home Secretary (Retired IAS) to study/examine the demand of Bodoland State. The Committee will consult all sections of the society on the viability of the creation of a separate State of Bodoland. The Committee has resumed its functioning after the election process is over and would submit its report in due course.

Steps taken for security of dalit communities

†1594. SHRI RAMDAS ATHAWALE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the incidents of atrocities against the Dalit communities have increased sharply;

(b) if so, the State-wise details thereof during last three years, till date;

(c) whether Government has taken any steps for the security of the Dalit communities; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) As per information provided by the National Crime Records Bureau (NCRB), a total number of 33,719 cases, 33,655 cases and 39,408 cases of crimes against Scheduled Castes / dalits have been reported during the 2011, 2012 and 2013 respectively. The State-wise details on total number of cases registered (CR), chargesheeted (CS), cases convicted (CV), persons arrested (PAR), persons chargesheeted (PCS) and persons convicted (PCV) in the cases of total crimes against Scheduled Castes during the years 2011 - 2013 are given in Statement (*See* below).

(c) and (d) As per Seventh Schedule, 'Police' and 'Public Order' are State subjects under the Constitution, and as such the primary responsibility of prevention, detection,

†Original notice of the question was received in Hindi.

registration, investigation and prosecution of crimes, including crimes against SC/ST lies with the State Governments and Union Territory Administrations. However, the Union Government attaches highest importance to the matter of prevention and control of crime against SC/ST. Ministry of Home Affairs has sent a detailed advisory dated 1st April, 2010 on crimes against SC/ST to all States / UTs.

The advisory on SC/ST has enumerated various steps, *viz;* vigorous and conscientious enforcement of the statutory provisions and the existing legislations; sensitizing the law enforcement machinery towards crimes against SCs/STs by way of well-structured training programmes, conferences and seminars etc.; improving general awareness about legislations on crimes against SCs/STs, develop a community monitoring system to check cases of violence, abuse and exploitation; no delay in the registration of FIR in cases of crimes against SCs/STs; identification of for the economic and social atrocity-prone areas for taking preventive measures; adequate measures rehabilitation of the victims of atrocities etc.

Ministry of Home Affairs in consultation with Ministry of Social Justice and Empowerment had convened a meeting to discuss on effective implementation of SC/ST PoA Act 1989 on 17th April, 2012 and 4th January, 2013 at New Delhi wherein the various aspects of effective implementation of legislations concerning SC/ST were discussed.

Statement

Number of Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under total crimes committed against SCs during 2011 *to* 2013

Sl. No.	State/UT	2011						2012						2013					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1	Andhra Pradesh	4016	1984	256	4373	3768	411	3057	1491	179	4655	4398	174	3270	1652	138	4251	3919	347
2	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3	Assam	0	8	1	5	19	1	4	16	2	4	22	3	8	2	0	5	2	0
4	Bihar	3623	3857	196	6783	6481	418	4821	4211	221	8711	8855	381	6721	4608	204	10173	9650	300
5	Chhattisgarh	253	219	109	589	564	226	262	216	73	467	487	147	242	297	75	587	542	132
6	Goa	4	1	0	7	0	0	10	6	0	7	7	0	12	15	0	19	12	0
7	Gujarat	1063	979	14	2577	2581	29	1028	996	70	2790	2788	113	1190	1110	29	3061	2983	57
8	Haryana	408	275	34	604	627	107	252	214	24	423	432	41	493	353	48	724	747	84
9	Himachal Pradesh	94	65	2	274	225	2	129	93	4	189	242	16	148	108	9	208	224	13

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
10	Jammu and Kashmir	1	0	0	0	0	0	2	2	0	7	7	0	0	0	0	0	0	0
11	Jharkhand	636	304	66	753	687	230	696	273	58	724	672	104	978	438	105	624	649	154
12	Karnataka	2481	1968	105	5206	4962	208	2605	1962	72	5165	4605	238	2566	2162	71	5400	4668	177
13	Kerala	761	346	17	478	482	23	810	374	7	665	566	6	756	387	22	557	597	33
14	Madhya Pradesh	3245	3147	891	6961	6923	1796	2875	2833	911	6200	6262	2181	2945	2760	767	5781	5733	1757
15	Maharashtra	1143	925	45	3951	3679	100	1091	932	39	3287	3319	105	1678	1303	44	4965	4517	112
16	Manipur	0	0	0	0	0	0	0	0	0	0	0	0	1	0	0	0	0	0
17	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
18	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
20	Odisha	1455	1396	105	2098	2221	140	2265	1452	85	2260	2067	159	2592	1741	51	2996	3044	70
21	Punjab	90	50	9	170	142	32	71	43	6	127	114	15	126	66	13	210	122	30
22	Rajasthan	5182	2235	777	4425	4385	1378	5559	2173	325	5036	4570	494	6475	2434	844	4497	4492	966
23	Sikkim	9	7	7	9	9	9	5	8	6	6	6	6	6	6	13	7	7	9

24	Tamil Nadu	1391	885	293	3429	2455	419	1647	1179	119	2927	2706	275	1845	1265	106	3726	3073	329
25	Tripura	22	14	1	37	18	1	76	76	6	78	81	12	48	48	0	57	56	0
26	Uttar Pradesh	7702	5818	3870	22711	15537	9716	6202	4675	1855	20335	13891	4563	7078	5336	1772	21836	15188	4113
27	Uttarakhand	32	21	26	56	68	52	33	14	24	23	22	46	34	22	22	57	59	35
28	West Bengal	59	37	0	66	38	0	85	105	1	147	167	1	115	88	0	200	141	0
	TOTAL (STATES)	33670	24541	6824	65562	55871	15298	33585	23344	4087	64233	56286	9080	39327	26201	4333	69941	60425	8718
29	Andaman and Nicobar Islands	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
30	Chandigarh	2	0	0	0	0	0	2	4	0	2	4	0	4	2	0	2	2	0
31	Dadra and Nagar Haveli	1	0	0	0	0	0	0	1	0	2	2	0	0	0	0	0	0	0
32	Daman and Diu	0	0	0	0	0	0	0	0	0	0	0	0	1	0	0	0	0	0
33	Delhi	28	12	3	30	29	4	44	23	5	35	31	5	55	55	0	71	70	0
34	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35	Puducherry	18	16	1	23	26	4	24	24	1	85	87	1	21	12	1	36	30	1
	TOTAL (UTs)	49	28	4	53	55	8	70	52	6	124	124	6	81	69	1	109	102	1
	TOTAL (ALL-INDIA)	33719	24569	6828	65615	55926	15306	33655	23396	4093	64357	56410	9086	39408	26270	4334	70050	60527	8719